

यह कोषिका की जा रही है कि शिक्षा के क्षेत्र में जो नये सुधार हुये हैं उनके अनुसार परीक्षा भी जाये। इसलिये यह ब्याल किया गया कि इस स्कूल का अगर अजमेर बोर्ड से सम्बन्ध रहेगा तो इसके लिये ज्यादा लाभदायक होगा। इसलिये यह फैसला किया गया।

**Shrimati Parvathi Krishnan:** In answer to an earlier question, the hon. Minister stated that the policy is that education should be imparted in the mother tongue. In view of that, may I know whether there has been any representation from the people in the Andamans that education should be imparted there in the various schools in the mother tongue of the population there? May I also know whether there is any proposal to affiliate the Educational Board to universities other than Ajmer?

**Dr. K. L. Shrimali:** The proposal is that the schools should be affiliated to the Ajmer Board from 1960. As regards the question of medium of instruction, as I said, it is the policy of the Government to impart education at the elementary stage through the mother tongue. I think Hindi and Urdu are the languages of most of the people.

**सरदार अ० विठ्ठल रत्नगन :** क्या यह सच है कि भारत सरकार ने श्रीर खास कर एजुकेशन बोर्ड ने यह राय दी कि इसको अजमेर बोर्ड के साथ एफिलियेट किया जाय ?

**डा० का० आ० श्रीमानी :** जो कमेटी थी, उसने कोई सिफारिश नहीं की थी, लेकिन सरकार इस मामले पर बहुत देर से विचार कर रही थी और अन्तिम फैसला यही है कि इसका अजमेर बोर्ड से सम्बन्ध हो।

**Shri Tangamani:** Is it not true that more than 50 per cent of the people residing in Andamans are Tamil-speaking people?

**Dr. K. L. Shrimali:** People from all parts of India have gone to Andaman

and Nicobar islands. So, it is very difficult to say from which part the majority of the people have come. I cannot give the exact figures.

**Shrimati Renu Chakravartty:** They are Bengalis and Tamilians.

**Mr. Speaker:** This information can be obtained from the census figures.

#### Teachers in Middle and High Schools in Manipur

\*1735. **Shri L. Achaw Singh:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that there is a great shortage of teachers in Government Middle and High Schools in the tribal areas of Manipur;

(b) if so, the reasons therefor; and

(c) whether Government propose to grant the teachers in Manipur special hill allowance as is the case in certain hill districts of Assam?

**The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali):** (a) No, Sir.

(b) Does not arise.

(c) The matter is under consideration.

**Shri L. Achaw Singh:** Is the Government aware of the fact that teachers would not like to go to the hills without any extra allowance and there are complaints from some parts of the hills that there has been inadequate staff in the middle and high schools?

**Dr. K. L. Shrimali:** I have not quite followed the question. If the hon. Member is referring to the question of hill allowance, I would like to inform him that the matter is under consideration of the Government.

**Shri Ranga:** Am I to take it that this matter is under consideration, not only in regard to those particular tribal areas, but for tribal areas as a whole?

**Dr. K. L. Shrimall:** At present the matter is under consideration in regard to Manipur. The other larger question will also be examined.

**Shri B. K. Galkwad:** How long will it take for the Government to decide this matter?

**Dr. K. L. Shrimall:** Shortly.

**Mr. Speaker:** Both sections of the House must be satisfied with the question and answer: "How long will it take to decide the matter?" "Shortly"!

#### Assistants in Central Secretariat Service

\*1735-A. **Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) whether there was a provision in the initial constitution of the Assistants' grade to the effect that those of the Non-Test Category Assistants who were not confirmed were to be placed in the Regular Temporary Establishment of Assistants;

(b) if so, whether they have been placed in Regular Temporary Establishment;

(c) if not, the reasons therefor;

(d) under what provision lady Assistants, political sufferers and other individuals have been given preferential treatment regardless of their qualifications and efficiency over Non-Test Category Assistants confirmed or included in Regular Temporary Establishment; and

(e) whether the Law Ministry was consulted in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) All persons in the Non-Test Category except 67 have been appointed to the Regular Temporary Establishment.

(c) and (d). All the persons in the Non-Test Category could not be

included in the Regular Temporary Establishment in view of the fact that certain other categories of temporary Assistants who had put in long years of service and who but for their inclusion in the Regular Temporary Establishment would not have been able to continue in the grade of Assistants had also to be accommodated in the Regular Temporary Establishment as 'hard cases'. The categories of persons who were thus made eligible for inclusion in the Regular Temporary Establishment included *inter alia* some lady Assistants and political sufferers.

(e) Yes.

**An Hon. Member:** The hon. Minister is not audible.

**Mr. Speaker:** The hon. Minister can turn this side and reply.

**Shri Datar:** I was turning that side for getting more light.

**Shri Harish Chandra Mathur:** May I invite the attention of the hon. Minister to a specific provision in the initial constitution that the remaining persons are Non-Test....

**Mr. Speaker:** Hon. Members are expected to put questions extempore and not read supplementary questions.

**Shri Harish Chandra Mathur:** I am reading some constitution. I am referring to the constitution of the R.T.E. I have got to read two lines from a part of the constitution. That I cannot do extempore. May I invite the attention of the hon. Minister to the specific provision in the constitution, which reads....

**Mr. Speaker:** This is not a question at all. The hon. Member may put a question. Why should he read a quotation. Hon. Members forget that this is Question Hour and not an hour for discussion of a resolution or any such thing

**Shri Harish Chandra Mathur:** I am not saying anything about any resolution.